

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

**Review Petition No.93/2006  
in  
Petition No.108/2005**

**In the matter of**

Revision of O&M expenses for the period 1.4.2001 to 31.3.2004 in respect of Talcher Thermal Power Station

**And in the matter of**

National Thermal Power Corporation Ltd ..... **Petitioner**

**Vs**

Grid Corporation of Orissa Ltd. .... **Respondent**

**The following were present:**

1. Shri S.N. Goel, GM, NTPC
2. Shri Vivake Kumar, DGM, NTPC

**ORDER  
(DATE OF HEARING: 7.12.2006)**

The petitioner seeks review of O&M expenses for the period 1.4.2001 to 31.3.2004 in respect of Talcher Thermal Power Station decided by order dated 27.2.2006 in Petition No.108/2005. The petitioner initially filed a petition (No.24/2006) for review of the said order dated 27.2.2006 which was withdrawn with liberty to file a fresh petition in accordance with law. The present application for review has been made in terms of the liberty granted to the petitioner.

2. The principal grounds urged by the petitioner in support of its application for review are non-consideration of loss due to decapitalisation of the assets of the generating station during the period 2001-02 to 2003-04 and increase in the pollution cess for the year 2003-04 by the State Government of Orissa and disallowance of increased security expenses incurred by the petitioner.

3. Heard Shri S.N. Goel, GM for the petitioner. Admit, subject to just and reasonable exceptions.

4. The petitioner is directed to serve a copy of the application for review on the respondent latest by 20.12.2006, if not served already. The respondent may file its counter-reply latest by 20.1.2007 with a copy to the petitioner who may file its rejoinder, if any, latest by 31.1.2007.

5. It has been noticed that the Appellate Tribunal for Electricity by its judgement dated 7.9.2006 in Appeal No.158/2005 and other appeals and also judgement dated 3.1.2006 in Appeal No.103/2005, has directed revision of employee cost as also escalation factors applicable, for computation of O&M expenses, respectively. Under these circumstances, it is necessary to take comprehensive view of the total O&M charges allowable for the period 2001-04.

6. We, therefore, direct that the petitioner shall file a detailed affidavit, in support of its claim for the revised O&M charges after taking into account the above two judgements of the Appellate Tribunal for Electricity along with the necessary background data, where applicable latest by 20.1.2007, after revising the figures

corresponding to “Allowed O&M expenses” under all heads of O&M, indicated in the Petition No.108/2005 and also under the head “Pollution Cess” and “Loss due to decapitalisation”. A copy of the affidavit shall also be served on the respondent.

7. List this petition for further directions on 13<sup>th</sup> February 2007.

**Sd/-**  
**(A.H.JUNG)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated 7<sup>th</sup> December, 2006**